Annexure - 4

Name of the Corporate Debtor: Neo Capricorn Plaza Private Limited (CIN: U55102MH2004PTC187649)

Date of Commencement of CIRP: 08-07-2025, List of Creditors as on: 26-08-2025

Unsecured financial creditors (other than financial creditors belonging to any class of creditors)

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SI.No.	Name of Creditor	Date of claim Received	Amount of claims received	Amount of claims admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether related party?	% Share in Total Amount of Claims Admitted	Amount of Contingent Claims	Amount of Claim Not Admitted	Amount of Claims under Verification
1	Anita D. Raheja	22-07-2025	12,01,28,635	-	Dues of Related Party	-	-	Yes	-	-	-	12,01,28,635.00
2	Kanyakumari Builders Private Limited	22-07-2025	24,36,717	-	Dues of Related Party	-	-	Yes	-	-	-	24,36,717.00
3	Congo Developers And Traders Private Limited	22-07-2025	18,18,69,350	=	Dues of Related Party	-	-	Yes	-	-	·	18,18,69,350.00
4	Pebblebay Developers Private Limited	22-07-2025	1,29,42,71,820	=	Dues of Related Party	-	-	Yes	-	-	i.	1,29,42,71,820.00
5	Deepak Raheja	22-07-2025	2,19,28,64,519	-	Dues of Related Party	-	-	Yes	-	-	-	2,19,28,64,519.00
6	HDFC Bank Ltd	23-07-2025	18,14,151	-	Unsecured Loan	18,14,151	-	No	-	-	-	18,14,150.84
7	SEP Energy Private Limited	25-07-2025	47,68,878	47,68,878	Unsecured Loan	-	-	No	0.05%	-	-	-
	TOTAL		3,79,81,54,070	47,68,878		18,14,151	-	-	0.05%	-	-	3,79,33,85,192

General Notes:

- 1 We have verified claims submitted by the claimants on the basis of documents and information provided by the claimants only.
- 2 Claims from certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation.
 - As per communication with each of the respective financial creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial creditors.
- 3 Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information, or clarifications.
- 4 Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.